## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1367 ANSWERED ON:14.07.2009 ACQUISITION OF LAND FOR HIGHWAYS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government has issued any guidelines for acquisition of land for timely completion of highway projects; and
- (b) if so, the details thereof?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N.SINGH)

(a) and (b) The land for National Highway purposes is acquired under Sections 3A to 3J of the National Highways Act, 1956 and also under the provisions of the Land Acquisition Act, 1894. With a view to expedite land acquisition for National Highway Development Project being implemented by National Highways Authority of India, it has been decided to set up Special Land Acquisition Units in various states.